MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 8th April, 2011


2. In Schedule III to the said Notification in column (2) below the entry occurring against the entry “Section 309(4)” in proviso (2) of the words “five lakh rupees”, the word “fifteen lakh rupees” shall be substituted.

[F. No. 5/35/2006-CL-V]
RENUKA KUMAR, Jt. Secy.